

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

RAJYA SABHA
UNSTARRED QUESTION No. 241

TO BE ANSWERED ON TUESDAY, DECEMBER 5, 2023/ 14 AGRAHAYANA, 1945 (SAKA)

ANOMALY IN PROMOTIONS

241: SHRI NEERAJ SHEKHAR

Will the Minister of **Finance** be pleased to state:

- (a) whether cases of pay anomaly between senior employees promoted before 31.12.2015 and junior employees promoted after 01.01.2016, arising due to application of Rule 10 of CCS (RP) Rules, 2016 and subsequent clarifications vide DoE's OM dated 28.11.2019 providing for grant of next increment after completion of 6 months of service after date of fixation, are covered for stepping up under Rule 7(10) read with Rule 10 and Rule 13 of CCS (RP) Rules, 2016, irrespective of their options for fixation of pay;
- (b) if so, the details thereof; and
- (c) if not, the corrective measures to step up pay of seniors?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (c): Pay anomalies between senior employees promoted before 01.01.2016 and junior employees promoted after 01.01.2016, arising out of Department of Expenditure's O.M. dated 28.11.2019 are considered keeping in view the provisions of Rule 7(10), Rule 10 and Rule 13 of the CCS(RP) Rules, 2016 and also under guidelines issued by Department of Personnel & Training on stepping up of pay by taking into account their options for fixation of pay.
